

1A

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**27. C.P.060/00191/2015 IN
O.A. No.060/00605/2015**

(VIJAY PAL & ANR. Vs. VIKRAM DEV DUTT & ANR.)

24.11.2015

Present: Sh. S.S. Pathania, counsel for the applicants.

1. Counsel for the applicants contended that order dated 22.05.2015 passed by this Tribunal was required to be complied ^{with} within a period of three months but has not yet been complied with.
2. Notice be issued to the respondents for 08.01.2016.

Uk
**(UDAY KUMAR VARMA)
MEMBER (A)**

LN
**(JUSTICE L.N.MITTAL)
MEMBER (J)**

'kr'

Notices issued
on 27/11/15.
AO's not received
back.

Uk
3/1/16

CENTRAL ADMINISTRATIVE TRIBUNAL, CHANDIGARH BENCH
CHANDIGARH

27. CP 060/00191/2015 in
O.A. No. 060/00605/2015

Vijay Pal & Another Vs. Vikram Dev Dutt & Another

08.01.2016

Present: Mr. S.S. Pathania, counsel for the petitioners
Mr. Rakesh Verma, counsel for the respondents

1. Compliance affidavit has been filed. However, the copies of documents referred to in the speaking order have not been enclosed therewith.
2. Let that be placed before us on the next date of hearing. On that date, we will also hear the petitioners.
3. List on 29.01.2016.


(DR. BRAHM A. AGRAWAL)
MEMBER (J)


(UDAY KUMAR VARMA)
MEMBER (A)

'mw'

38

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

28. C.P.060/00191/2015 IN
O.A. No.060/00605/2015

(VIJAY PAL & ANR. VS. VIKRAM DEV DUTT & ANR.)

29.01.2016

Present: Sh. S.S. Pathania, counsel for the applicants.
Sh. Rakesh Verma, counsel for the respondents.

1. The present C.P. has arisen out of an order dated 22.05.2015 of this Tribunal, wherein while disposing of the O.A. following directions were issued:

"13. The written statement filed on behalf of the respondents is a sketchy one which does not clarify the matter adequately. Hence, we are of the view that the respondents must re-examine the matter as to why prior to 1.1.2006, the applicants were not getting the same pay scales as the persons manning equivalent posts in the PEC. They may also look into the aspect as to why the applicants did not get the benefit of amendment of the pay scales w.e.f. 3.11.1989. The claim of the applicants requires careful examination and we hope and expect that the respondents will examine all aspects of the matter rather than dismissing the claim of the applicants on the specious plea that the Chandigarh Administration is not competent to revise the pay scales of those posts which are not available in the colleges in Punjab. After complete examination of the matter, the respondents are directed to pass a reasoned and speaking order regarding the claim of the applicants, within a period of three months of a certified copy of this order being served upon the respondents."
2. Upon notice, the respondents have filed compliance affidavit annexing order dated 30.12.2015 in furtherance of the direction contained in the order dated 22.05.2015 of this Court, whereby they have rejected the claim of the applicants by placing reliance on notification dated 18.02.1998. It has been mentioned therein that the notification dated 18.02.1998 is qua employees working

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

in Punjab Engineering College and not for the Chandigarh College of Architecture since Chandigarh Administration does not have those posts, therefore, the applicants cannot be granted the pay scale is claimed by them in the O.A.

3. Sh. S.S. Pathania, learned counsel for the applicants submitted that the respondents were directed to consider and decide the claim of the applicants and now the similar orders has been passed by the respondents as impugned in the O.A. hence there is willful dis-obeyance on their part.
4. After going through the order passed by this Court, we are satisfied that order of this Court has been complied as the respondents have considered the matter and passed a reasoned order based upon the notification dated 18.02.1998.
5. Hence the present C.P. is dismissed. Notices issued are discharged.
6. If the applicants are still aggrieved, they are at liberty to challenge the order passed by the respondents.


(UDAY KUMAR VARMA)
MEMBER (A)

'KR'


(SANJEEV KAUSHIK)
MEMBER (J)